

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

REGN. NO. O.A. 104/87.

DATE OF DECISION: 12.8.92

Nathu Ram & Ors.

... Petitioners.

Versus

U.O.I. (Lt. Governor)

... Respondent.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioners.

... Shri S.C. Gupta,
Sr. Counsel with
Shri M.K. Gupta,
Counsel.

For the Respondent.

... Shri B.R. Prashar,
Counsel.

JUDGEMENT (ORAL)

(Hon'ble Mr. Justice V.S. Malimath,
Chairman)

The principal prayer of the petitioners in this case is to revise the pay scale of Helper Tailors and to bring it on par with the pay scale of Senior Instructors (Tailoring) with effect from the date from which the Senior Instructors (Tailoring) were given the higher scales of pay and if it is considered that this relief cannot be granted, then in the alternative to accord them the scale of pay as has been accorded to the Junior Instructors and to grant them the benefit of arrears of salary with effect from the date the junior Instructors were given the higher scales of pay. It was brought to our notice by the learned counsel for the petitioners as also by the learned counsel for the respondents that the respondents have made proposals for giving the higher scales of pay to the petitioners. It was submitted that the

matter is under consideration with the Government of India and a final decision is expected to be taken. Having regard to the circumstances of the case, we are inclined ^{to take the view} that the respondents should take a decision to the prayers made by the petitioners in this case, if necessary, in consultation with the Government of India within a reasonable period. As this matter is pending for over 5 years, we direct the respondents to take a decision in regard to the prayers made in this petition and to communicate the same to the petitioners within a period of six months from this date. We, however, make it clear that it is open to the petitioners to challenge the decision of the Government of India, if they are not satisfied with the same in appropriate proceedings in accordance with law.

2. With these directions, this petition stands disposed of. No costs.

Saligra
(I.K. RASGOTRA)

MEMBER(A)

Malimath
(V.S. MALIMATH)
CHAIRMAN

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